

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 279/GT/2018

Subject : Petition for determination of final tariff for the period 11.10.2013 to 31.3.2014 in respect of Uri-II Power Station.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited and others

Date of hearing : 6.2.2019

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Piyush Kumar, NHPC
Shri Jitendra Kumar Jha, NHPC
Shri A.K. Pandey, NHPC
Ms. Seema, NHPC
Shri R. B. Sharma, Advocate, BRPL & BYPL

Record of Proceedings

The representative of the Petitioner submitted that the following documents have been placed on record:

- (a) RCE of the project approved by Board of Directors of NHPC in its 385th Board Meeting held on 29.6.2015.
- (b) DIA report
- (c) The project cost amounting to ₹ 2290.02 crore appraised by CEA, Standing Committee and PIB. Approval of RCE is under consideration of Ministry of Power.

2. Learned counsel for the Respondent, BRPL & BYPL requested that the reply filed in Petition No. 156/GT/2013 may be considered as his submissions in this Petition as well.

3. The Commission directed the petitioner to submit, on affidavit, the following additional information, with advance copy to the respondents, by 25.2.2019:

- a) Revised form 5B showing break-up of the capital cost as per the format as on each COD.
- b) The audited station balance sheets since first infusion of the fund.
- c) Calculation of the effective tax rate duly certified by the Auditor.



- d) The statement duly certified by the Auditor showing reconciliation of the undischarged liabilities as per balance sheet as on the COD of each unit and with the amount of liabilities depicted in form 9E and 9F.
- e) Documentary evidences/ correspondences from the banks with respect to the refinancing and reset of rate of interests.
- f) Auditor's certificate with respect to the financing charges claimed along with the documentary evidences.

4. The respondents shall file their replies, on or before, 5.3.2019, with advance copy to the petitioner, who shall file its rejoinder, if any, by 12.3.2019. Pleadings shall be completed by the parties within the due dates mentioned.

5. Next date of hearing will be intimated to the Parties in due course of time.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

